

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-106
IB-1794/ND/2019
New IA/686/2024

IN THE MATTER OF:

Idemitus Lube India Pvt. Ltd.

Vs.

M/s. Nath Motors Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 9 IBC Liq.

Order delivered on 16.02.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/686/2024:-

This is the Seventh Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the period of 1st October, 2023 to 31st December, 2023. No one is present on behalf of the Liquidator at the time of hearing of the matter. However, we have perused the Progress Report. The Progress Report for the quarter ended on 31st December, 2023 is taken on record with just exceptions. Liquidator/their Counsel is directed to remain present in the future dates of hearing. With these observations, the present application i.e. New IA/686/2024 **is disposed off.**

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)